

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, AT PUNE  
MISCELLANEOUS APPLICATION NO. 10 OF 2022  
IN  
ORIGINAL APPLICATION NO. 71 OF 2017

**In the Matter of: -**

Shri. Ramdas Vasantryao Aanerao

.....Appellant

Vs.

State of Maharashtra and Ors.

.....Respondent(s)

**REPLY ON BEHALF OF THE RESPONDENT NO. 2 I.E. M/S  
REHAB PRANAY DEVELOPER.**

**Sangramsingh R. Bhonsle, Samridhi S. Jain**

**Nrupal A. Dingankar, Pushkara A. Bhonsle & Riway Rai**

**Advocates for the Respondent No. 2 in the present Application**

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Filed By:



Sangram Singh R. Bhonsle, Samridhi S. Jain  
Nrupal A. Dingankar, Pushkara A. Bhonsle & Riway Rai  
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A10, LGF, Lajpat Nagar III,  
New Delhi, 110024

Place: New Delhi  
Date: 05.12.2022

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State of Maharashtra and Ors. ....Respondent(s)

**REPLY ON BEHALF OF THE  
RESPONDENT NO. 2 I.E. M/S REHAB  
PRANAY DEVELOPER**

TO,

THE HON'BLE CHAIRPERSON

AND THE OTHER HON'BLE MEMBERS OF

THE HON'BLE NATIONAL GREEN TRIBUNAL.

It is most respectfully submitted on behalf of Respondent No. 2 as under,

1. All the contentions, allegations and statements made by the Applicant in the present Miscellaneous Application are denied and nothing therein shall be deemed to be admitted by the Respondent No. 2 in the present Miscellaneous Application, by reason of non-traverse or otherwise, unless specifically admitted herein.
2. At the outset, it is submitted that, the present Miscellaneous Application has been filed by the Applicant in the Original Application No. 71 of 2016 (WZ) seeking a recall of the Order dated 20.10.2020 and a revival of the Original Application No. 71 of 2016 (WZ) as filed by the Applicant, which was dismissed by this Hon'ble Tribunal due to non-appearance of the Applicant on 20.10.2020. Thereafter, the present Miscellaneous Application was listed before this Hon'ble Tribunal on 22.09.2022, wherein this Hon'ble Tribunal was pleased to issue Notice in the Miscellaneous Application with a direction to the Respondents to file their Replies

to the Miscellaneous Application. Thus, the Respondent No. 2 in the present Application is filing its Reply in the Miscellaneous Application to oppose the restoration of the Original Application No. 71 of 2016 (WZ).

3. The Applicant in the Miscellaneous Application has taken the plea that the Bench of this Hon'ble Tribunal was not constituted for a long time and there existed the COVID-19 Pandemic for about two years due to which, regular hearing was not being taken by this Hon'ble Court. At the outset, it is submitted that, the contentions raised by the Applicant in the present Miscellaneous Application is false, misleading and an attempt of the Applicant to cover up the callous attitude, which the Applicant had adopted in failing to appear before this Hon'ble Tribunal. Vide the present Miscellaneous Application, the Applicant is not only trying to draw a veil over the disrespect given by the Applicant to the proceedings conducted by this Hon'ble Tribunal, but also is stating false facts in the disguise of excuses for the non-appearance of the Applicant before this Hon'ble Court.

4. **PARA-WISE REPLY:**

- a) That the contentions raised by the Applicant in Para (1) of the present Application, is a reiteration of fact and therefore, needs no reply.
- b) That the contentions raised by the Applicant in Para (2) of the present Application, is a part of the record and therefore, needs no reply.
- c) That the contentions raised by the Applicant in Para (3) of the present Application, is a mere reiteration of fact, however, it is submitted that, the conduct of the Applicant has clearly been demonstrated vide the Miscellaneous Application No. 71 of 2017, wherein this Hon'ble Tribunal had already granted one opportunity to the Applicant to restore the Original Application No. 71 of 2016. Therefore, it is the case of the Respondent No. 2 that, it is just and necessary for this Hon'ble Tribunal to dismiss the present Miscellaneous Application solely on the ground that, the present Applicant is trying to misguide this Hon'ble Tribunal for its own incompetence.

- d) That the contentions raised by the Applicant in Para (4) of the present Application, is denied by the Respondent No. 2 as the same has no bearing to the facts and circumstances of the present case.
- e) That the contentions raised by the Applicant in Para (5) of the present Application, wherein the Applicant has stated that, due to heavy load and non-assembly of this Hon'ble Tribunal, the Applicant could not attend the matter till March 2022, is false and nothing but an attempt of the Applicant to derail and misguide this Hon'ble Tribunal from the factual reality that, the Applicant has neglected to conduct the Original Application No. 71 of 2017. It is submitted that, even during the non-functioning of this Hon'ble Tribunal in the year 2018, the present matter was duly listed in the cause list as uploaded by the Hon'ble Registry of this Hon'ble Tribunal. The Original Application No. 71 of 2017 was listed in the cause lists of 31.01.2018, 09.01.2020, 10.02.2020, 20.04.2020, 26.05.2020, 01.07.2020 and 20.10.2020, which were uploaded on the website of the Hon'ble National Green Tribunal in a systematic manner and was therefore available in public domain. It is therefore submitted that, the Applicant has neglected and ignored the listing of the present matter for his own convenience and has put the blame upon the Hon'ble Registry of this Hon'ble Tribunal. However, it is pertinent to note that, even though the matter was not being taken up by this Hon 'ble Tribunal, the matter was duly listed in the causelist of the respective date on which it was likely to be listed and thereafter, auto-adjourned to a tentative next date of hearing. Therefore, the statement made by the Applicant, that the Applicant was unaware of the listing of the matter, is nothing but an excuse made by the Applicant to bypass the neglect of the Applicant. Thus, the same shall not be accepted by this Hon'ble Tribunal and the Application may be dismissed by imposing cost on the Applicant for deceiving and making false statements before this Hon'ble Tribunal. A copy of the causelists dated 31.01.2018, 09.01.2020, 10.02.2020, 20.04.2020, 26.05.2020, 01.07.2020 and 20.10.2020 of the Hon'ble National Green Tribunal, Western Zone duly uploaded on the website of the National Green Tribunal by the Hon'ble Registry are enclosed herewith as **ANNEXURE A-1 (COLLY)**.
- f) That the contentions raised by the Applicant in Para (6) of the present Application, are false and wholly denied by the Respondent No. 2. It is submitted by the Respondent No. 2 that, the contentions raised by the Applicant are false as the Principal Bench as well as the Western Zone Bench of this Hon'ble Tribunal was

duly functional during the entire period of the COVID-19 Pandemic. In fact, the Hon'ble Registry of this Hon'ble Tribunal was uploading from time to time the Standard Operational Procedure (SOP) with regards to the virtual mode of hearing of matters by this Hon'ble Tribunal. The procedure laid down by the Hon'ble National Green Tribunal, has been categorically and systematically explained vide circulars dated 28.02.2020, 13.03.2020, 18.03.2020, 20.03.2020, 23.03.2020, 31.03.2020, 14.04.2020, 02.05.2020, 25.05.2020, 01.06.2020 and 26.09.2020. Thus, there was no reason for the Applicant to have not known the procedure followed by this Hon'ble Tribunal during the COVID-19 Pandemic. A copy of the circulars dated 28.02.2020, 13.03.2020, 18.03.2020, 20.03.2020, 23.03.2020, 31.03.2020, 14.04.2020, 02.05.2020, 25.05.2020, 01.06.2020 and 26.09.2020 issued by the Hon'ble National Green Tribunal is enclosed herewith as **ANNEXURE A-2 (COLLY)**.

- g) That the contentions raised by the Applicant in Para (7) of the present Application is denied by the Respondent No. 2 as the same has no bearing to the facts and circumstances of the present case.
- h) That the contentions raised by the Applicant in Para (8) of the present Application, are denied by the Respondent No. 2 are false, frivolous and untrue. It is the contention of the Applicant that, during the COVID-19 Pandemic, the Hon'ble Supreme Court had directed all Subordinate Courts not to pass any adverse orders in the absence of either party or their Advocate, however, it is pertinent to note that, the Applicant has not annexed any order/notice passed by the Hon'ble Supreme Court in order to substantiate his case. Thus, it is submitted that, an adverse inference ought to be drawn against the Applicant for making false and frivolous statements in order to misguide this Hon'ble Court. Further it is submitted that, the Order dated 20.10.2020 which was passed by this Hon'ble Tribunal dismissing the Original Application No. 71 of 2017, was passed during the interregnum period between the 1<sup>st</sup> and 2<sup>nd</sup> wave of the COVID-19 Pandemic. Therefore, the Applicant is trying to take undue advantage of the COVID-19 Pandemic to cover his own disobedience and neglect towards the proceedings conducted by this Hon'ble Tribunal.
- i) That the contentions raised by the Applicant in Para (9) of the present Application, are admitted limited to the extent that, the Hon'ble Supreme Court had indeed

extended the period for computing limitation for filing of Petitions/Applications/Suits/Appeals/ all other proceedings, however, the Applicant is wrongly trying to take the benefit of the same for not having appeared before this Hon'ble Tribunal on 20.10.2020. It is submitted that, considering the past attitude and behaviour of the Applicant in participating in the proceeding conducted before this Hon'ble Tribunal, this Hon'ble Tribunal ought not to accept the submissions made by the Applicant in making an endeavour to misuse the order dated 15.03.2020 passed by the Hon'ble Supreme Court in Suo Moto Writ Petition (C) No. 03 of 2020, which was an initiative of the Hon'ble Supreme Court to protect and safeguard genuine cases of delay caused due to the hardships faced during the COVID-19 Pandemic.

- j) That the contentions raised by the Applicant in Para (10) of the present Application, are a mere formality and need no reply.
- k) That the contentions raised by the Applicant in Para (11) of the present Application, are prayers sought by the Applicant in the present Miscellaneous Application and ought to be dismissed in limine.
5. In view of the contentions raised and submissions made hereinabove, it is apparent that, all the issues raised by the Applicant in the present Miscellaneous Application are devoid of any merits and therefore, the present Miscellaneous Application warrants no interference by this Hon'ble Tribunal. Thus, it is submitted that, the present Miscellaneous Application ought to be dismissed with exemplary costs.

Filed By:



Sangram Singh R. Bhonsle, Samridhi S. Jain  
Nrupal A. Dingankar, Pushkara A. Bhonsle & Riway Rai  
Advocates

A10, LGF, Lajpat Nagar III,  
New Delhi, 110024

Place: New Delhi  
Date: 05.12.2022

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**AFFIDAVIT**

I, Mr. Bhupesh B. Patel, Authorized Signatory of the Respondent No. 2 i.e M/s Rehab Pranay Developers in the present Miscellaneous Application, having office at: CTS No. 166 (pt), Next to Wadala Fire Brigade Station, Sector No. 7, MHADA Colony, Opposite Penta Galaxy, Antop Hill, Wadala (East), Mumbai, Maharashtra, do hereby solemnly affirm and state as under:

1. That I am the Authorized Representative of the Respondent No. 2 in the above-mentioned Miscellaneous Application. I am conversant with the facts and circumstances of the case and as such competent to swear the present Affidavit.
2. That the contents of the of Paras 1 to 5 are the Facts and submissions true to my knowledge the same is believed to be true and correct.
3. That the annexures filed along with the Application are the true copies of their respective originals.

DEPONENT

**VERIFICATION**

Verified at \_\_\_\_\_ on this \_\_\_\_\_ day of \_\_\_\_\_, 2022 that the contents of the present affidavit are true and correct and nothing material has been concealed therefrom.

**DEPONENT**

**NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE.**

(New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune.  
020-26056030)

Cause List Court No. 1

Date: 31<sup>st</sup> January 2018

Time: 10.30 A.M.

**HON'BLE DR. JUSTICE JAWAD RAHIM  
JUDICIAL MEMBER**

S. NO.	CASE NO.	PARTIES	COUNSEL FOR PARTIES	REMARKS
<b>FOR COMPLIANCE/EXECUTION</b>				
1.	Execution Application 18/2017(WZ) <b>In</b> <b>M.A. 399/2017</b> <b>In</b> Application 01/2013 <b>Disposed 01-03-2016</b>	Sarang Yadwadkar & Ors. V/s Mrs. Anjali Datar & Ors.	Asim Sarode , Adv. for Applicant. Chinmay Vaidya, Adv. for R.1 P.S.Suryawanshi, Adv. for R.2. Supriya Dangare Adv. for R.3.	
2.	<b>M.A. 80/2015</b> <b>In</b> <b>In</b> Application No. 9(THC)/2013 <b>Disposed 5.11.2014</b>	Bhauasheb S/o Bhimaji Kulat V/s State of Maharashtra & Ors.	Vinod Dattatray Ambad, Adv., Pranay Lanjile, Adv. for Applicant.	
3.	<b>M.A.</b> <b>297/2017</b> <b>In</b> Execution Application 16/2017(WZ) <b>In</b> Original Application 54/2016(WZ) <b>Disposed 28-10-2016</b>	Mr. Gaurav V. Nevatia, & Anr. V/s Madhuli Co-op. Housing Society Ltd & Ors.	Asim Sarode, Adv. for Applicant. J.S.Wad, Adv., And Ors. Adv. for R.6	
4.	Execution Application 01/2018(WZ) <b>In</b> Application 08/2015(WZ) <b>Disposed 03-07-2017</b>	Sujal Sahakari Gruha Rachana Sanstha Maryadit V/s The Commissioner, Pune Municipal Corporation & Ors.	Asim Sarode, Adv. for Applicant.	
<b>FOR ADMISSION</b>				
5.	Original Application 107(THC)/2017(WZ)	Dinesh Naidu, Sect,& Ors. V/s State of Mah. & Ors.	Anjan De, Apurv De, & Anupam De. Adv. for Applicant.	
6.	Original Application 157(THC)/2017(WZ) <b>M.A. 288/2017(WZ)</b>	Jasjeet singh V/s State of Maharashtra & Ors.	D.M.Gupte, Adv. for Applicant.	

7.	Original Application 200(THC)/2017(WZ)	Hiranya Resorts V/s The State of Maharashtra Through Sect. Forest Conservation Dept. & Ors.	Prashant Katneshwarkar, Adv. for Appellant.	
8.	Original Application 09/2018(WZ)	Bhusaheb Gambhire V/s Utech Sugar Ltd.	R.B.Mahabal, Adv. for Applicant.	
9.	Original Application 13/2018(WZ) M.A. 21/2018(WZ)	Suresh Dhoka & Ors. V/s M/s T.N. Pandya & Ors.	Abhay Parab, Adv. for Applicant.	
10.	Original Application 14/2018(WZ)	Suresh Dhoka & Ors. V/s M/s T.N. Pandya & Ors.	Abhay Parab, Adv. for Applicant.	
11.	Original Application 17/2018(WZ)	Ashish Shinder & Ors. V/s Lonavala Municipal Council & Ors.	Sangramsingh Bhonsle, Adv. for Applicant.	
<b>FOR COMPLETION OF PLEADINGS</b>				
12.	Original Application 55/2015(WZ)	Mr. Subhash Ramkrishna Patil V/s MPCB & Ors.	Vilas Mahajan, Adv. for Applicant. P. Narayan , Adv. for R.2. D.D. Shinde, Adv. for R. 5. Rahul Garg, Adv. for. MOEF.	
13.	Original Application 28/2017(WZ)	Shree Sant Dasganu Maharaj Shetkari Sangh V/s Indian Oil Corpn. Ltd. & Ors.	Shweta Borkar, Adv. for the Applicant. Sangeeta Vaidya, Adv. for R.1. Supriya Dangare Adv. for R. 3	
14.	Original Application 71/2017 (WZ)	Dilepan Raghunathan & Ors V/s CPI-Gera Reality Pvt.Ltd & Anr.	L.K.Jhunhunwala, Adv. & Harshad Nanaware, Adv. for Applicant.	
15.	Original Application 167/2017(WZ)	Dr. Harishchandra P Natu V/s The Executive Engineer, Irrigation Dept, Sindhudurg & Ors.	Asim Sarode , Adv. for Applicant.	

16.	Original Application 169/2017(WZ) <b>Caveat No. 08/2017</b> <b>M.A. 402/2017</b>	Atmaram Thube & Ors. V/s M/s Radio NV Distilleries Maharashtra Ltd & Ors.	Asim Sarode , Adv. for Applicant R.B. Mahabal, Adv. for R. 1	
17.	Original Application No. 170/2017(WZ) <b>Caveat No. 08/2017</b> <b>M.A. 403/2017</b>	Atmaram Thube & Ors. V/s M/s Radio NV Distilleries Maharashtra Ltd & Ors.	Asim Sarode , Adv. for Applicant R.B. Mahabal, Adv. for R. 1	
18.	Original Application 183/2017(WZ)	Maharashtra State Electricity Transmission Com. Ltd. V/s State of Maharashtra & Ors.	Saurabh Kulkarni, Adv. for Applicant.	
<b>FOR HEARING</b>				
19.	Original Application 15/2015(WZ) <b>M.A. 11/2018</b>	Sindhudurg Jilha Shramajivi Rapan Macchhimar Sangh & Ors. V/s Govt. of Maharashtra & Ors.	Asim Sarode, Adv. for Applicant.	
20.	Application 39/2015(WZ) <b>M.A.357/2016</b>	Mrs. Indu Gupta & Ors. V/s Goel Ganga & Ors.	Asim Sarode, Adv. for Applicant Ajay Gadegaonkar, Adv. for R.1 F.M. Mesquita, Adv. for R. 2 P.S.Suryavanshi, Adv. for R.3 D.D.Shinde, Adv. for R.6, Sameer Khale, Adv. for R.11 Shyam Taori, Adv. for R.17	
21.	Original Application 13/2017(WZ)	Shantanu Deshpande V/s Executive Engineer Irrigation Dept, & Ors.	Shyam Taori, Adv. Kasturi Sakhare, Adv Promod Katkar, Adv, Swapnil Bedse, Adv. for the Applicant. Supriya Dangare, Adv. for R.1 Vilas Jadhav, Adv. for R.4	
22.	Original Application 110(THC)/2015(WZ)	The Chief Executive Officer ZillaParishad , Ahmednagar V/s The Commissioner Municipal Corporation, Ahmednagar&Ors.	MukundPatil, Adv. for the Applicant. ArunaAngharke, Adv. for R.1	
23.	Original Application 114/2015 (WZ)	Protection of Environment and Public Service Committee V/s Indian Rayon & Ors	Mr. Asim Sarode, Adv for the applicant. Gautam D. Karnik, Adv. for R-1 Viral K. Shah, Adv. for R-4	

24.	Original Application 121/2015(WZ)	Hasmukh Parmar V/s Bharuch Nagar Palika, Bharuch	Applicant-In-Person	
25.	Original Application 2/2016 (WZ)	Prof. Ravindra Bajarang Shinde V/s The Principal Secretary, Environment Deptt. & Ors.	Asim Sarode, Adv. for the Applicant Sameer S. Tambekar, Adv. for R.5 Amol S. Patyajeet, Adv. for R.7,27 Amit V. Alange, Adv. for R-8, Anmole Kedar, Adv. for R- 9 R.K Ingole, Adv. for R-10, J.B Kasat, Adv. for R-11,12 A.R.Deshpande, Adv. for R-13 J.S Waad & Co, Adv. for R-14 Krishna Kelkar, Adv. for R-15 Abhijit Desai, Adv. for R-16 N.R Bubna, Adv. for R-17, Sandip Shinde, Adv. for R.18 Madhuri R. Vaidya, Adv. for R-20 S.M Dhuri, Adv. for R-21, S.S. Kotwal, Adv. for R-22 Amol S. Patyajeet, Adv. for R-27 Ravindra K. Rao Petkar, Adv. for R-29 Ajay Gadegaonkar, Adv. for R- 24, 25, 30, 31,32,33,34-36,49,53- 55,57,60-63,65, 96,150, 154, 158,159,161-165,167,169-173, 175, 179, 180,181,214 N.P. Hatkar, Adv. for R- 37,39 G.K Ambarkar, Adv. for R-38, Nikhil Kumar, Adv. for R-40 Deepak P. Patil, Adv. for R-41 S.A Lohake, Adv. for R-43, N.P Hatakar, Adv. for R-44 Lalit S. Khamkar, Adv. for R- 47,52 N.D Gaware, Adv. for R-51,92 S.S Wadekar & S.R Satpute, Adv. for R.133 for R-56, 58,131,132,133,134,135,136,138,1 49,130,147 Naikwadi A.D, Adv. for R-59 Sunil B. Patil, Adv. for R-64 Sailaish A. Sahu, Adv. for R-67, 71, 97, 103, 105, 106, 107,108,112,117,119,120, 123 - 129, Official in person R-69 A.R Deshpande, Adv. for R-75 Ram Somani, Adv. for R-76,77,78 C.S PODDAR, Adv. for R-79 Praveen Deshmukh, Adv. for R- 80 R. S. Todkar, Adv. for R-82 Nilesh J. Bhawar, Adv. for R-88 Satish M. Gawai, Adv. for R- 89,91 S.M Ghare, Adv. for R-104 Official in person for R-110 Abhay Sambre, Adv. for R-113 M.M. Sudame, Adv. for R-114 Official In person R-115 Abhay Sambre, Adv. for R-116 Alok K. Shah, Adv. for R-139 R.M Kane, Adv. for R-140 Ashish A. Jaygade, Adv. for R-	

			<p>143 Yuvraj Warghule, Adv. for R-146 P.V Nathekar, Adv. for R-148 Officer in Person R-170 to 173 Netrali jaiswal, Adv. for r-174 Vinayak S. Bedre, Adv. for R-176 B.S Chondhekar, Adv. for R-177 S Jape, Adv. for R-178 P.S Sakhare, Adv. for R-184 S.D.Hiwrekar, Adv. for R-183,185,202 Sudhir Ghorpade, Adv. for R-187 lalit Suryakant, Adv. R-188 Official in Person for R-189 C.E.O of Mun. Council in Person R.190 Netrali Jaiswal, Adv. for R-193-195 Deepak Mathpati, Adv. for 198-201 B.N Patil, Adv. for R-204 Kiran M. Jajare, Adv.for R-206-213 B.N Patil, Adv. for R-216 R.K Ingole Patil, Adv. for R-217 Jngale Patil, Adv. for R-220 Pramod Deshpande, Adv. R- 232</p>	
26.	Original Application 22/2016 (WZ) <b>M.A. 275/2017</b> <b>M.A. 281/2017</b>	Vishal Arinjay Shah V/s Sou Smita Pradeep Shah & Ors.	Shivraj P. Kadam, Adv. for the Applicant. TVS Raghvendra Sreyas & Samridhi Jain, Adv. for R.2 S.K.Jain & Sunita Kinkar Adv. for R. 3 Mansi Joshi, Adv. for R. 8 Sriniwas Joshi, Adv. for R. 9 to 11 Rahul Garg, Adv. for. MOEF.	
27.	Original Application 71/2016(WZ)	Ramdas Aanerao V/s State of Maharashtra & Ors.	Sandip Bane, Adv. for Applicant	
28.	Original Application 77/2017 (WZ)	Sarang Yadwadkar & Anr. V/s State Govt. of Mah. & Ors.	Asim Sarode, Adv. for Applicant. Supriya Dangare, Adv. for R.3	
29.	Application 122/2017(WZ) M.A.298/2017	Dilip Gopal Mangaonkar. V/s State Of Maharashtra & Ors.	Dhairyasheel V. Sutar, & Anr, Adv. for Applicant. Bhagyashri Targaonkar, Adv. for.R. 4. Anand Akut, Adv. for R.5 & 6.	
30	Original Application 159/2017(WZ) <b>M.A. 13/2018(WZ)</b>	Grenesis Constro Pvt Ltd, V/s MOEF & CC New Delhi & Ors.	TVS Raghvendra Sreyas & Samridhi Jain, Adv. for Applicant. Rahul Garg, Adv. for. R.1. Manasi Joshi, Adv. for R.2	
31.	<b>M.A. 162/2017(WZ)</b> IN Appeal 45/2017(WZ)	Dattaprasad Gaonkar, & Anr. V/s GCZMA, & Ors.	Ritwick Datta, Adv. & Rahul Chaudhary, Adv. & Ors. Adv. for Applicant. F. M Mesquita, Adv. for R.2 to 4	

<b>32</b>	<b>M.A. 33/2018(WZ)</b> IN Original Application 109/2017(WZ)	Yashwant Bhosale V/s State of Maharashtra.	Saurabh Kulkarni, Adv. for Applicant.	
<b>FOR HEARING REVIEW APPLICATION</b>				
<b>33.</b>	<b>Review Application</b> <b>01/2018(WZ)</b> In <b>M.A. 84/2017(WZ)</b> In <b>Appeal</b> <b>09/2017(WZ)</b> <b>Disposed-27-11-2017</b>	Betqui Candola Samvardhan Samitee V/s M/s Gera Developments Pvt.Lts., & Ors.	Viraj Bakre, Adv. for Applicant.	

*(For Orders, Cause list and other information please visit our website: - [www.greentribunal.gov.in](http://www.greentribunal.gov.in) )*

**National Green Tribunal  
(Western Zone Bench)  
Pune**

No. NGT/WZ/PUNE/ **11** /2020  
Date : 08<sup>th</sup> January, 2020

**NOTICE**

This is to inform all concerned parties/Advocates and others appearing in the relevant matters/Appeals/Applications scheduled on the Cause list on **9<sup>th</sup> January, 2020** that Hon'ble Judicial Member and Hon'ble Expert Member will not be available in NGT(WZB), Pune on said date.

Following matters listed on the Cause list on **9<sup>th</sup> January, 2020** stand adjourned and re-scheduled on the dates shown against their names.

In case of urgency, the parties may appear before the Registrar, NGT (Western Zone), Pune Bench.

**CAUSE LIST DT. 09.01.2020**

Sr. No.	Case No.	Name of parties	Adjourned & Re-scheduled on (date)
1.	M.A.No.09/2019 In Appeal.no. 11/2019	Soshil Kumar Vaid V/s GCZMA & Ors.	10-02-2020
2.	Original Application No. 71/2017 (WZ) M.A. No. 248/2017	Dileepan Raghunathan & Ors V/s CPI-Gera Reality Pvt.Ltd & Anr.	10-02-2020
3.	Original Application 179/2017(WZ) <b>M.A. 17/2018</b>	Mr. Atul Kishor Karle & Ors. V/s The Collector, Pune & Ors.	10-02-2020
4.	Original Application 71/2016(WZ)	Ramdas Aanerao V/s State of Maharashtra & Ors.	10-02-2020
5.	Original Application 63/2017 (WZ) <b>M.A.255/2017</b>	Geeta Nagar Rahiwasi Sangh.. V/s MCZMA & Ors.	10-02-2020
6.	Original Application No. 107/2016 (WZ)	Hanumant Rakte & Anr. V/s Aurangabad Distillery Ltd. & Anr.	10-02-2020
7.	Original Application No. 48/2017 (WZ)	Society For Fast Justice, Dahanu V/s Chief Officer Dahanu Nagarpalika Parishad & Ors.	10-02-2020
8.	Original Application No. 70/2017 (WZ)	Karim Shaikh V/s Sahakar Maharshi Shivajirao Narayanrao Nagawade Sahakari Sakhar Karkhana Ltd. & Ors.	10-02-2020
	Original Application 27/2016(WZ)	Kuldeep Shingte V/s State of Maharashtra & Ors.	10-02-2020

9.	Original Application No. 122/2017(WZ) M.A.298/2017	Dilip Gopal Mangaonkar. V/s State Of Maharashtra & Ors.	10-02-2020
10.	Original Application No. 147/2016 (WZ) <b>M.A. 410/2016</b> <b>M.A. 43/2018</b>	Tanaji Gambhire & Ors V/s Secretary, Environment Dept., Govt. of Mah & Ors.	10-02-2020
11.	Original Application No. 38/2016 (WZ) M.A.No.398/2017(WZ)	Farsheed Patel. V/s Collector, Satara & Ors.	10-02-2020
12.	Appeal 74/2016(WZ)	Conservation Action Trust & Anr. V/s Union of India & Ors.	10-02-2020
13.	Review Application 02/2018(WZ) In Appeal 83/2017(WZ)	Mrs. Teodora Fernandes & Ors. V/s GCZMA & Ors.	10-02-2020

The concerned parties, Advocates and others in the aforesaid matters shall take note of this and act accordingly.

By order,

*SKM*  
10/08/2020  
(S. N. Rajurkar)  
Registrar  
NGT (WZB) PUNE

**National Green Tribunal  
(Western Zone Bench)  
Pune**

No. NGT/WZ/PUNE/129/2020  
Date : 10<sup>th</sup> February, 2020

**NOTICE**

This is to inform all concerned parties/Advocates and others appearing in the relevant matters/Appeals/Applications scheduled on the Cause list on **10<sup>th</sup> February, 2020** that Hon'ble Judicial Member and Hon'ble Expert Member will not be available in NGT(WZB), Pune on said date.

Following matters listed on the Cause list on **10<sup>th</sup> February, 2020** stand adjourned and re-scheduled on the dates shown against their names.

In case of urgency, the parties may appear before the Registrar, NGT (Western Zone), Pune Bench.

**CAUSE LIST DT. 10.02.2020**

Sr. No.	Case No.	Name of parties	Adjourned & Re-scheduled on (date)
1.	M.A.No.09/2019 In Appeal.no. 11/2019	Soshil Kumar Vaid V/s GCZMA & Ors.	16-03-2020
2.	Original Application No. 71/2017 (WZ) M.A. No. 248/2017	Dileepan Raghunathan & Ors V/s CPI-Gera Reality Pvt.Ltd & Anr.	16-03-2020
3.	Original Application 179/2017(WZ) <b>M.A. 17/2018</b>	Mr. Atul Kishor Karle & Ors. V/s The Collector, Pune & Ors.	16-03-2020
4.	Original Application 71/2016(WZ)	Ramdas Aanerao V/s State of Maharashtra & Ors.	16-03-2020
5.	Original Application 63/2017 (WZ) <b>M.A.255/2017</b>	Geeta Nagar Rahiwasi Sangh.. V/s MCZMA & Ors.	16-03-2020
6.	Original Application No. 107/2016 (WZ)	Hanumant Rakte & Anr. V/s Aurangabad Distillery Ltd. & Anr.	16-03-2020
7.	Original Application No. 48/2017 (WZ)	Society For Fast Justice, Dahanu V/s Chief Officer Dahanu Nagarpalika Parishad & Ors.	16-03-2020
8.	Original Application No. 70/2017 (WZ)	Karim Shaikh V/s Sahakar Maharshi Shivajirao Narayanrao Nagawade Sahakari Sakhar Karkhana Ltd. & Ors.	16-03-2020
9.	Original Application 27/2016(WZ)	Kuldeep Shingte V/s State of Maharashtra & Ors.	16-03-2020

10.	Original Application No. 122/2017(WZ) M.A.298/2017	Dilip Gopal Mangaonkar. V/s State Of Maharashtra & Ors.	16-03-2020
11.	Original Application No. 147/2016 (WZ) M.A. 410/2016 M.A. 43/2018	Tanaji Gambhire & Ors V/s Secretary, Environment Dept., Govt. of Mah & Ors.	16-03-2020
12.	Original Application No. 38/2016 (WZ) M.A.No.398/2017(WZ)	Farsheed Patel. V/s Collector, Satara & Ors.	16-03-2020
13.	Appeal 74/2016(WZ)	Conservation Action Trust & Anr. V/s Union of India & Ors.	16-03-2020
14.	Review Application 02/2018(WZ) In Appeal 83/2017(WZ)	Mrs. Teodora Fernandes & Ors. V/s GCZMA & Ors.	16-03-2020

The concerned parties, Advocates and others in the aforesaid matters shall take note of this and act accordingly.

By order,

*SNM*  
*10.2.2020*  
(S. N. Rajurkar)  
Registrar  
NGT (WZB) PUNE

**National Green Tribunal  
(Western Zone Bench)  
Pune**

No. NGT/WZ/PUNE/2587/2020  
Date : 15<sup>th</sup> March, 2020

**NOTICE**

This is to inform all concerned parties/Advocates and others appearing in the relevant matters/Appeals/Applications scheduled on the Cause list on **20<sup>th</sup> April, 2020** that Hon'ble Judicial Member and Hon'ble Expert Member will not be available in NGT(WZB), Pune on said date.

Following matters listed on the Cause list on **20<sup>th</sup> April, 2020** stand adjourned and re-scheduled on the dates shown against their names.

In case of urgency, the parties may appear before the Registrar, NGT (Western Zone), Pune Bench.

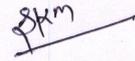
**CAUSE LIST DT. 20.04.2020**

Sr. No.	Case No.	Name of parties	Adjourned & Re-scheduled on (date)
1.	M.A.No.09/2019 In Appeal.no. 11/2019	Soshil Kumar Vaid V/s GCZMA & Ors.	26-05-2020
2.	Original Application No. 71/2017 (WZ) M.A. No. 248/2017	Dileepan Raghunathan & Ors V/s CPI-Gera Reality Pvt.Ltd & Anr.	26-05-2020
3.	Original Application 179/2017(WZ) <b>M.A. 17/2018</b>	Mr. Atul Kishor Karle & Ors. V/s The Collector, Pune & Ors.	26-05-2020
4.	Original Application 71/2016(WZ)	Ra.ndas Aanerao V/s State of Maharashtra & Ors.	26-05-2020
5.	Original Application 63/2017 (WZ) <b>M.A.255/2017</b>	Geeta Nagar Rahiwasi Sangh.. V/s MCZMA & Ors.	26-05-2020
6.	Original Application No. 107/2016 (WZ)	Hanumant Rakte & Anr. V/s Aurangabad Distillery Ltd. & Anr.	26-05-2020
7.	Original Application No. 48/2017 (WZ)	Society For Fast Justice, Dahanu V/s Chief Officer Dahanu Nagarpalika Parishad & Ors.	26-05-2020
8.	Original Application No. 70/2017 (WZ)	Karim Shaikh V/s Sahakar Maharshi Shivajirao Narayanrao Nagawade Sahakari Sakhar Karkhana Ltd. & Ors.	26-05-2020
9.	Original Application 27/2016(WZ)	Kuldeep Shingte V/s State of Maharashtra & Ors.	26-05-2020

10.	Original Application No. 122/2017(WZ) M.A.298/2017	Dilip Gopal Mangaonkar. V/s State Of Maharashtra & Ors.	26-05-2020
11.	Original Application No. 147/2016 (WZ) <b>M.A. 410/2016</b> <b>M.A. 43/2018</b>	Tanaji Gambhire & Ors V/s Secretary, Environment Dept., Govt. of Mah & Ors.	26-05-2020
12.	Original Application No. 38/2016 (WZ) M.A.No.398/2017(WZ)	Farsheed Patel. V/s Collector, Satara & Ors.	26-05-2020
13.	Appeal 74/2016(WZ)	Conservation Action Trust & Anr. V/s Union of India & Ors.	26-05-2020
14.	Review Application 02/2018(WZ) In Appeal 83/2017(WZ)	Mrs. Teodora Fernandes & Ors. V/s GCZMA & Ors.	26-05-2020

The concerned parties, Advocates and others in the aforesaid matters shall take note of this and act accordingly.

By order,



(S. N. Rajurkar)  
Registrar  
NGT (WZB) PUNE

**National Green Tribunal  
(Western Zone Bench)  
Pune**

No. NGT/WZ/PUNE/314/2020  
Date : 16<sup>th</sup> May, 2020

**NOTICE**

This is to inform all concerned parties/Advocates and others appearing in the relevant matters/Appeals/Applications scheduled on the Cause list on **26<sup>th</sup> May, 2020** that Hon'ble Judicial Member and Hon'ble Expert Member will not be available in NGT(WZB), Pune on said date.

Following matters listed on the Cause list on **26<sup>th</sup> May, 2020** stand adjourned and re-scheduled on the dates shown against their names.

In case of urgency, the parties may appear before the Registrar, NGT (Western Zone), Pune Bench.

**CAUSE LIST DT. 26.05.2020**

Sr. No.	Case No.	Name of parties	Adjourned & Re-scheduled on (date)
1.	M.A.No.09/2019 In Appeal.no. 11/2019	Soshil Kumar Vaid V/s GCZMA & Ors.	01-07-2020
2.	Original Application No. 71/2017 (WZ) M.A. No. 248/2017	Dileepan Raghunathan & Ors V/s CPI-Gera Reality Pvt.Ltd & Anr.	01-07-2020
3.	Original Application 179/2017(WZ) <b>M.A. 17/2018</b>	Mr. Atul Kishor Karle & Ors. V/s The Collector, Pune & Ors.	01-07-2020
4.	Original Application 71/2016(WZ)	Ramdas Aanerao V/s State of Maharashtra & Ors.	01-07-2020
5.	Original Application 63/2017 (WZ) <b>M.A.255/2017</b>	Geeta Nagar Rahiwasi Sangh.. V/s MCZMA & Ors.	01-07-2020
6.	Original Application No. 107/2016 (WZ)	Hanumant Rakte & Anr. V/s Aurangabad Distillery Ltd. & Anr.	01-07-2020
7.	Original Application No. 48/2017 (WZ)	Society For Fast Justice, Dahanu V/s Chief Officer Dahanu Nagarpalika Parishad & Ors.	01-07-2020
8.	Original Application No. 70/2017 (WZ)	Karim Shaikh V/s Sahakar Maharshi Shivajirao Narayanrao Nagawade Sahakari Sakhar Karkhana Ltd. & Ors.	01-07-2020
9.	Original Application 27/2016(WZ)	Kuldeep Shingte V/s State of Maharashtra & Ors.	01-07-2020

10.	Original Application No. 122/2017(WZ) M.A.298/2017	Dilip Gopal Mangaonkar. V/s State Of Maharashtra & Ors.	01-07-2020
11.	Original Application No. 147/2016 (WZ) <b>M.A. 410/2016</b> <b>M.A. 43/2018</b>	Tanaji Gambhire & Ors V/s Secretary, Environment Dept., Govt. of Mah & Ors.	01-07-2020
12.	Original Application No. 38/2016 (WZ) M.A.No.398/2017(WZ)	Farsheed Patel. V/s Collector, Satara & Ors.	01-07-2020
13.	Appeal 74/2016(WZ)	Conservation Action Trust & Anr. V/s Union of India & Ors.	01-07-2020
14.	Review Application 02/2018(WZ) In Appeal 83/2017(WZ)	Mrs. Teodora Fernandes & Ors. V/s GCZMA & Ors.	01-07-2020

The concerned parties, Advocates and others in the aforesaid matters shall take note of this and act accordingly.

By order,

  
(S. N. Rajurkar)  
Registrar  
NGT (WZB) PUNE

**National Green Tribunal  
(Western Zone Bench)  
Pune**

No. NGT/WZ/PUNE/411/2020  
Date : 30<sup>th</sup> June, 2020

**NOTICE**

This is to inform all concerned parties/Advocates and others appearing in the relevant matters/Appeals/Applications scheduled on the Cause list on 1<sup>st</sup> JULY, 2020 that Hon'ble Judicial Member and Hon'ble Expert Member will not be available in NCT(WZB), Pune on said date.

Following matters listed on the Cause list on 1<sup>st</sup> JULY, 2020 stand adjourned and re-scheduled on the dates shown against their names.

In case of urgency, the parties may appear before the Registrar, NGT (Western Zone), Pune Bench.

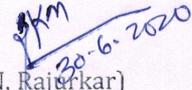
**CAUSE LIST DT. 01.07.2020**

Sr. No.	Case No.	Name of parties	Adjourned & Re-scheduled on (date)
1.	M.A.No.09/2019 In Appeal.no. 11/2019	Soshil Kumar Vaid V/s GCZMA & Ors.	07-08-2020
2.	Original Application No. 71/2017 (WZ) M.A. No. 248/2017	Dileepan Raghunathan & Ors V/s CPI-Gera Reality Pvt.Ltd & Anr.	07-08-2020
3.	Original Application 179/2017(WZ) M.A. 17/2018	Mr. Acul Kishor Karle & Ors. V/s The Collector, Pune & Ors.	07-08-2020
4.	Original Application 71/2016(WZ)	Ramdas Aanerao V/s State of Maharashtra & Ors.	07-08-2020
5.	Original Application 63/2017 (WZ) M.A.255/2017	Geeta Nagar Rahiwasi Sangh.. V/s MCZMA & Ors.	07-08-2020
6.	Original Application No. 107/2016 (WZ)	Hanumant Rakte & Anr. V/s Aurangabad Distillery Ltd. & Anr.	07-08-2020
7.	Original Application No. 48/2017 (WZ)	Society For Fast Justice, Dahanu V/s Chief Officer Dahanu Nagarpalika Parishad & Ors.	07-08-2020
8.	Original Application No. 70/2017 (WZ)	Karim Shaikh V/s Sahakar Maharshi Shivajirao Narayanrao Nagawade Sahakari Sakhar Karkhana Ltd. & Ors.	07-08-2020

9.	Original Application 27/2016(WZ)	Kuldeep Shingte V/s State of Maharashtra & Ors.	07-08-2020
10.	Original Application No. 122/2017(WZ) M.A.298/2017	Dilip Gopal Mangaonkar. V/s State Of Maharashtra & Ors.	07-08-2020
11.	Original Application No. 147/2016 (WZ) <b>M.A. 410/2016</b> <b>M.A. 43/2018</b>	Tanaji Gambhire & Ors V/s Secretary, Environment Dept., Govt. of Mah & Ors.	07-08-2020
12.	Original Application No. 38/2016 (WZ) M.A.No.398/2017(WZ)	Farsheed Patel. V/s Collector, Satara & Ors.	07-08-2020
13.	Appeal 74/2016(WZ)	Conservation Action Trust & Anr. V/s Union of India & Ors.	07-08-2020
14.	Review Application 02/2018(WZ) In Appeal 83/2017(WZ)	Mrs. Teodora Fernandes & Ors. V/s GCZMA & Ors.	07-08-2020

The concerned parties, Advocates and others in the aforesaid matters shall take note of this and act accordingly.

By order,

  
(S. N. Rajurkar)  
Registrar  
NGT (WZB) PUNE

**NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH**  
**FARIDKOT HOUSE, NEW DELHI**  
**ADVANCE CAUSE LIST OF PUNE ZONAL BENCH**

Date: 20<sup>th</sup> October, 2020  
Time: 12.00 NOON

HON'BLE MR. JUSTICE SHEO KUMAR SINGH  
JUDICIAL MEMBER

HON'BLE DR. SATYAWAN SINGH GARBYAL  
EXPERT MEMBER

**(THROUGH VIDEO CONFERENCING)**

S.NO.	CASE NO.	PARTIES	COUNSEL FOR PARTIES
<b>FOR ADMISSION</b>			
1.	Appeal No. 43/2020 (WZ)	M/s Dalaji Fojaji Vanzara Vs. State of Gujarat & Ors.	Mr. Bhanji Solanki & Sangna Solanki, Adv for Applicant
2.	Original Application No. 72/2020 (WZ)	Prakash Ravaji Devgirikar & Ors. Vs. State of Maharashtra & Ors.	Mr. S. R. Palande, Adv. for Applicant
<b>FOR HEARING</b>			
3.	Appeal No. 22/2016 (WZ) (M.A. No. 198/2016 & M.A. No. 199/2016)  <b>WITH</b>	Anil Tharthare Vs. Secretary, Environment Department Govt. of Maharashtra & Ors.	Mr. Anil Tharthare, Applicant in Person Mr. Rahul Garg, Adv. Mr. Girish Utangale, Adv. Mr. Manoj Wad, Adv. Mr. Saket Mone, Adv. Mr. Vinayak Zad, Adv. Ms. Supriya Dangare, Adv.
4.	Appeal No. 23/2016 (WZ) (M.A. No. 196/2016 & M.A. No. 197/2016)	Vasundhara Sanwardhan Trust Vs. Secretary, Environment Department Govt. of Maharashtra & Ors.	Mr. Rajesh Dabholkar, Adv. for Applicant Mr. Girish Utangale, Adv. Mr. Manoj Wad, Adv. Mr. Saket Mone, Adv. Mr. Vinayak Zad, Adv. Ms. Supriya Dangare, Adv.
5.	Original Application No. 71/2016 (WZ)	Ramdas Aanerao Vs. State of Maharashtra & Ors.	Mr. Sandeep V. Bare, Adv. for Applicant Mr. Sangramsingh Bhonsle, Adv. Mr. Manasi Joshi, Adv.

For orders, cause list and other information please visit our website: [www.greentribunal.gov.in](http://www.greentribunal.gov.in)

For detailed Standard Operating Protocol for Virtual Video Conferencing in NGT please visit our link:  
[https://greentribunal.gov.in/sites/default/files/all\\_documents/SOPngt.pdf](https://greentribunal.gov.in/sites/default/files/all_documents/SOPngt.pdf)

**The lawyers/litigants desirous of participating personally in VC hearings are required to send request at [ngt-pune@gov.in](mailto:ngt-pune@gov.in) in advance, giving their names, case title, case number, date of hearing, email IDs, mobile numbers, etc.**

**NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH**  
**FARIDKOT HOUSE, NEW DELHI**  
**CAUSE LIST OF PUNE ZONAL BENCH**

Date: 20<sup>th</sup> October, 2020  
Time: 12.00 NOON

HON'BLE MR. JUSTICE SHEO KUMAR SINGH  
JUDICIAL MEMBER

HON'BLE DR. SATYAWAN SINGH GARBYAL  
EXPERT MEMBER

**(THROUGH VIDEO CONFERENCING)**

S.NO.	CASE NO.	PARTIES	COUNSEL FOR PARTIES
<b>FOR ADMISSION</b>			
1.	Appeal No. 43/2020 (WZ)	M/s Dalaji Fojaji Vanzara Vs. State of Gujarat & Ors.	Mr. Bhanji Solanki & Sangna Solanki, Adv for Applicant
2.	Original Application No. 72/2020 (WZ)	Prakash Ravaji Devgirikar & Ors. Vs. State of Maharashtra & Ors.	Mr. S. R. Palande, Adv. for Applicant
<b>FOR HEARING</b>			
3.	Appeal No. 22/2016 (WZ) (M.A. No. 198/2016 & M.A. No. 199/2016)  <b>WITH</b>	Anil Tharthare Vs. Secretary, Environment Department Govt. of Maharashtra & Ors.	Mr. Anil Tharthare, Applicant in Person Mr. Rahul Garg, Adv. Mr. Girish Utangale, Adv. Mr. Manoj Wad, Adv. Mr. Saket Mone, Adv. Mr. Vinayak Zad, Adv. Ms. Supriya Dangare, Adv.
4.	Appeal No. 23/2016 (WZ) (M.A. No. 196/2016 & M.A. No. 197/2016)	Vasundhara Sanwardhan Trust Vs. Secretary, Environment Department Govt. of Maharashtra & Ors.	Mr. Rajesh Dabholkar, Adv. for Applicant Mr. Girish Utangale, Adv. Mr. Manoj Wad, Adv. Mr. Saket Mone, Adv. Mr. Vinayak Zad, Adv. Ms. Supriya Dangare, Adv.
5.	Original Application No. 71/2016 (WZ)	Ramdas Aanerao Vs. State of Maharashtra & Ors.	Mr. Sandeep V. Bare, Adv. for Applicant Mr. Sangramsingh Bhonsle, Adv. Mr. Manasi Joshi, Adv.

For orders, cause list and other information please visit our website: [www.greentribunal.gov.in](http://www.greentribunal.gov.in)

For detailed Standard Operating Protocol for Virtual Video Conferencing in NGT please visit our link: [https://greentribunal.gov.in/sites/default/files/all\\_documents/SOPngt.pdf](https://greentribunal.gov.in/sites/default/files/all_documents/SOPngt.pdf)

**The lawyers/litigants desirous of participating personally in VC hearings are required to send request at [ngt-pune@gov.in](mailto:ngt-pune@gov.in) in advance, giving their names, case title, case number, date of hearing, email IDs, mobile numbers, etc.**



-TRUE COPY-

**ANNEXURE R-2 (COLLY)**

NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

File No. NGT/PB/RG/2020/6/17c  
Dated: 28.02.2020

**ORDER**

**(Re: Enabling hearing by NGT Benches via Video Conferencing from all States/UT's in the respective jurisdiction of the Benches)**

WHEREAS, in exercise of powers conferred by sub-section (3) of Section 4 of the National Green Tribunal Act, 2010 (19<sup>th</sup> of 2010), the Central Government has specified, vide Notification No. S.O 1908E dated 17.08.2011 following places of sitting to exercise jurisdiction in the area indicated against each:-

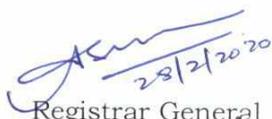
Serial number	Zone	Place of Sitting	Territorial Jurisdiction
1	Northern	Delhi (Principal Place)	Uttar Pradesh, Uttarakhand, Punjab, Haryana, Himachal Pradesh, Jammu and Kashmir, National Capital Territory of Delhi and Union Territory of Chandigarh
2	Western	Pune	Maharashtra, Gujarat, Goa with Union Territories of Daman and Diu and Dadra and Nagar Haveli.
3	Central	Bhopal	Madhya Pradesh, Rajasthan and Chhattisgarh.
4	Southern	Chennai	Kerala, Tamil Nadu, Andhra Pradesh, Karnataka, Union Territories of Pondicherry and Lakshadweep.
5	Eastern	Kolkata	West Bengal, Orissa, Bihar, Jharkhand, seven sister States of North-Eastern region, Sikkim, Andaman and Nicobar Islands.

WHEREAS, in exercise of powers conferred under Clause (d) of the sub-section (4) of Section 4 of the National Green Tribunal Act, 2010 read with Rule 3, Rule 4 and Rule 6 of the National Green Tribunal (Practices and Procedure) Rules, 2011, the Chairperson, National Green Tribunal may direct to have sitting of the National Green Tribunal at any place, other than the place at which it ordinarily sits, falling within its jurisdiction, and may prescribe circuit procedure in that regard;

WHEREAS to facilitate access to remedies under the NGT Act, this Tribunal vide circular no. NGT/PB/26/Admin/2018/529 dated 18.09.2019 has permitted online filing from any place without requiring parties or counsel to physically appear before the NGT Bench and the National Legal Services Authority of India has, vide letter no. L/41/2019/NALSA/5058 dated 06.02.2020, advised the State Legal Services Authorities to provide assistance to the needy and eligible persons;

WHEREAS, it is found necessary to permit physical representation by video conferencing from at least one place in every State, preferably the seat of the High Court or State Capital subject to availability of Members and logistics being provided by the High Court/State Government/ State Legal Services Authority;

Now, therefore, pursuant to the above Rules/Orders/provisions and other enabling powers, the competent authority has been pleased to direct that the Tribunal may permit hearing of matters by video conferencing from one or more places in every State, preferably from the place of seat of the High Court/ Bench of High Court/ State Capital in the respective jurisdiction of such Bench of NGT generally and Principal Bench wherever necessary, subject to availability Members and logistics being provided by the High Court/State Government/ State Legal Services Authority;

  
23/2/2020  
Registrar General  
National Green Tribunal

Copy to:

1. Hon'ble Chairman, e-Committee, Supreme Court of India
2. Ld. Registrar Generals of all the High Courts
3. Ld. Registrars of Zonal Benches of NGT
4. Chief Secretaries of all the States
5. Member Secretary, National Legal Services Authority and State Legal Services Authorities
6. Bar Associations of all the High Courts
7. Bar Council of India and Bar Councils of States

No. : NGT(PB)/3/JUDICIAL/2014/190  
**NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH**

Faridkot House  
 Copernicus Marg,  
 New Delhi-110001

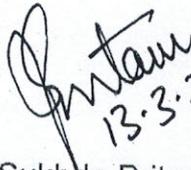
Dated : 13.03.2020

**CIRCULAR**

As directed by the Competent Authority, all concerned are intimated that the matters of NGT Zonal Benches Kolkata, Bhopal & Pune would be listed on the days as mentioned below through Video Conferencing from 16.03.2020 to 31.03.2020 :

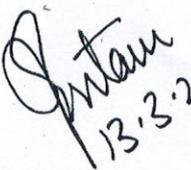
NGT EZB, Kolkata	Monday to Friday	At 10.30 A.M.
NGT CZB, Bhopal	Tuesday, Thursday & Friday	At 12.30 P.M.
NGT WZB, Pune	Monday to Friday	At 02.30 P.M.

Learned Registrars of Zonal Benches Kolkata, Bhopal & Pune are requested to issue a general notification for information of all the Counsels appearing as well as parties so that they have prior intimation of listing of their matters well in advance.

  
 13.3.2020  
 (Dr. Sukhda Pritam)  
 Deputy Registrar

Copy to :

1. PPS to Hon'ble Chairperson
2. PA to Hon'ble Members
3. PS to Registrar General
4. Ld. Registrar(s) of the Zonal Benches at Kolkata, Bhopal & Pune
5. PA to Dy. Registrar (Judicial)
6. Consultant (Judicial / Admin./Pro)
7. Court Masters
8. President NGT Bar Association
9. NGT Bar Notice Board
10. NGT Notice Board
11. Guard File NGT
12. NGT Website

  
 13.3.2020  
 (Dr. Sukhda Pritam)  
 Deputy Registrar

No. : NGT(PB)/3/JUDICIAL/2014/204  
NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH

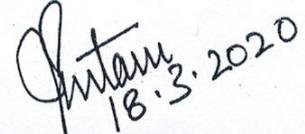
Faridkot House  
Copernicus Marg,  
New Delhi-110001

Dated: 18.03.2020

CIRCULAR

As directed by the Competent Authority, in the wake of recent outbreak of Coronavirus and Flue, all concerned are intimated that NGT WZB, Pune will now become functional w.e.f. 14.04.2020 instead of 01.04.2020 as earlier notified.

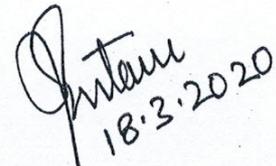
Learned Registrar of Zonal Bench Pune is requested to issue a general notification for information of all concerned.

  
18.3.2020

(Dr. Sukhda Pritam)  
Deputy Registrar (Judicial)

Copy to :

1. PPS to Hon'ble Chairperson
2. PA to Hon'ble Members
3. PS to Registrar General
4. Ld. Registrar of WZB, Pune
5. PA to Dy. Registrar (Judicial)
6. Consultant (Judicial / Admin./Pro)
7. Court Masters
8. President NGT Bar Association
9. NGT Bar Notice Board
10. NGT Notice Board
11. Guard File NGT
12. NGT Website

  
18.3.2020

(Dr. Sukhda Pritam)  
Deputy Registrar (Judicial)

No. : NGT(PB)/3/JUDICIAL/2014/211  
 NATIONAL GREEN TRIBUNAL  
 PRINCIPAL BENCH

Dated: 20.03.2020

**CIRCULAR**

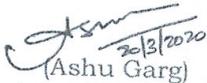
With a view to take preventive measures to contain the spread of Novel Coronavirus (COVID-19) as directed by Competent Authority, the Tribunal will sit only on every working Monday, Wednesday & Friday for hearing urgent matters. The matters directed to be listed on Tuesday and Thursday will be listed on the dates which will be notified separately through the Cause List. Urgent matters shall be notified by way of supplementary list which shall be uploaded on the website. Lawyers/Parties should check the list before physically coming to NGT.

The Benches hearing matters through Video Conferencing will also continue to sit on the above three days. However, the participation of the counsel and the parties appearing in person before the Benches will be only through Video Conferencing and not otherwise. The parties who are not concerned with the matters need not appear and unnecessary crowding of the NGT complex be avoided.

Further, the matters will be filed through e-filing only and no physical filing will be allowed in the Filing Section.

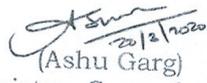
This arrangement shall remain in effect from 23.03.2020 till 31.03.2020. Situation shall be reviewed on 31.03.2020.

This issues with approval of Competent Authority.

  
 (Ashu Garg)  
 Registrar General

Copy to :

1. PPS to Hon'ble Chairperson
2. PA to Hon'ble Members
3. PS to Registrar General
4. Ld. Registrar of all Zonal Benches
5. PA to Dy. Registrar (Judicial)
6. Consultant (Judicial / Admin./Pro)
7. Court Masters
8. President NGT Bar Association
9. NGT Bar Notice Board
10. NGT Notice Board
11. Guard File NGT
12. NGT Website

  
 (Ashu Garg)  
 Registrar General

NGT/PB/3/Judicial/2014/585(AJ)  
 NATIONAL GREEN TRIBUNAL  
 PRINCIPAL BENCH

Dated:- 23.03.2020

**(Subject: Sitting of NGT Benches in view of preventive measures to prevent and contain Novel Coronavirus- COVID-19)**

In view of the extraordinary circumstances prevailing on account of spread of pandemic Novel Coronavirus, in supersession of the Circular dated 20.03.2020 on the above subject, it is hereby notified for all concerned that with effect from 23.03.2020, the hearings by all the NGT benches shall be restricted only to urgent matters, as notified in advance, under the "Cause List" tab on the website [www.greentribunal.gov.in](http://www.greentribunal.gov.in).

In all cases where the matters stand adjourned, the next dates shall be reflected in the cause-list itself. The lawyers, litigants and interested parties are required to check the status of the matter on the website instead of physically visiting the NGT Complex.

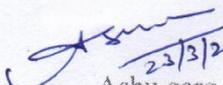
Where any matter has been reserved for orders, the same shall be pronounced / adjourned as notified in the cause-list itself and shall be uploaded on the website. Lawyers/parties are not required to physically appear for this purpose.

In case of any urgent mentioning, the same can be addressed to the Consultant (Judicial) through phone **9868227929** and email [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in). The date and time of the sitting of the Bench to hear any such matter, if constituted by the Competent Authority, shall be duly communicated to the parties through available means.

All filings to be done online under "e-Filing" tab on the website. No physical presence shall be allowed in NGT complex for filing purpose.

These instructions shall remain in force initially till 31.03.2020, after which the situation will be reviewed.

This issues with the approval of the Competent Authority.

  
 23/3/2020  
 Ashu garg  
 (Registrar General)

Copy to:

1. PPA to Hon'ble Chairperson, NGT.
2. PA to Hon'ble Judicial and Expert Members.
3. PA to Ld. Registrar General, NGT (PB).
4. Ld. Registrar, NGT, Zonal Benches.
5. Ld. Deputy registrar (Judicial), NGT (PB).
6. Economic Adviser, MoEF&CC
7. All Sections, NGT (PB) – It shall be responsibility of all branch incharges to ensure that instructions are brought to the notice of all staff members.
8. Notice Board of NGT (PB).
9. Copy of the circular be also put up on Entrance gate of NGT Complex.
10. Concerned file/Guard file.
11. NGT Bar Association

National Green Tribunal  
Principal Bench  
Faridkot House, Copernicus Marg  
New Delhi – 110001

Dated: - 31.03.2020

**(Subject: Sitting of NGT Benches in view of preventive measures  
to prevent and contain Novel Coronavirus- COVID-19)**

In continuation of the Office Order dated 23.03.2020, on the above subject, it is hereby notified for all concerned that the instructions issued vide NGT order No. NGT/PB/3/Judicial/2014/585(AD) dated 23.03.2020 shall remain in force till 14.04.2020, after which the situation will be reviewed.

This issues with the approval of the Competent Authority.

Sd/xxxxxx  
(Ashu Garg)  
Registrar General

**To**  
All Concerned  
NGT Website

NATION GREEN TRIBUNAL  
PRINCIPAL BENCH

Faridkot House  
Copernicus Marg  
New Delhi – 110001

Dated: - 31.03.2020

**CIRCULAR**

In continuation of the Circular dated 18.03.2020, as directed by the Competent Authority, in the wake of recent outbreak of Coronavirus and Flu, all concerned are intimated that earlier order with regard to functioning of Pune Bench stand suspended till further order. Any further order in this regard will be issued on normal work being resumed.

Sd/xxxxxx  
(Dr. Sukhda Pritam)  
Deputy Registrar (Judicial)

To:

1. Hon'ble Mr. Justice Sheo Kumar Singh, Judicial Member
2. Hon'ble Mr. Siddhanta Das, Expert Member
3. All Concerned
4. NGT Website

NATION GREEN TRIBUNAL  
PRINCIPAL BENCH

Faridkot House  
Copernicus Marg  
New Delhi – 110001

No.:- NGT(PB)/3/JUDICIAL/2014/8(LD)

Dated: - 14.04.2020

**CIRCULAR**

**(Subject: Functioning of NGT Western Zonal Bench, Pune- reg)**

In continuation of the Circular No. NGT(PB)/3/JUDICIAL/2014/204 dated 18.03.2020, and subsequent circular dated 31.03.2020 with respect to functioning of Western Zonal Bench, Pune, it is hereby informed that the Competent Authority has been pleased to order that the said Bench shall become functional tentatively on 01.06.2020.

Ld. Registrar, WZB, Pune is requested to issue a general notification for information of all concerned.

Sd/xxxxxx  
(Ashu Garg)  
Registrar General

To:

1. PPS to Hon'ble Chairperson, NGT
2. PA to all Hon'ble Judicial and Hon'ble Expert Members, NGT
3. Hon'ble Mr. Justice Sheo Kumar Singh, Judicial Member, NGT
4. Hon'ble Mr. Siddhanta Das, Expert Member, NGT
5. PA to Registrar General, NGT (PB)
6. Ld. Registrars, NGT (all zonal benches) with a request to bring the circular to the notice of all concerned.
7. Ld. Deputy Registrars and Ld. Assistant Registrars (all benches)
8. Ld. Secretary, Ministry of Environment, Forest and Climate Change
9. Ld. President / Ld. Vice President / Ld. Secretary, NGT Bar Association
10. Notice Board, NGT
11. Website of NGT
12. Guard file

**NATION GREEN TRIBUNAL  
PRINCIPAL BENCH**

Faridkot House  
Copernicus Marg  
New Delhi – 110001

No.:- NGT(PB)/3/JUDICIAL/2014/9(LD)

Dated: - 02.05.2020

**CIRCULAR**

**(Subject: Functioning of NGT Western Zonal Bench, Pune- reg)**

In continuation of the Circular No. NGT(PB)/3/JUDICIAL/2014/8(LD) dated 14.04.2020 with respect to functioning of Western Zonal Bench, Pune, it is hereby informed that the Competent Authority has been pleased to order that the sitting of Western Zonal Bench, Pune from NGT Pune premises shall tentatively be effective from 01.07.2020. Till then, the said Bench shall continue to function through Video Conferencing from the Principal Bench, Delhi.

Ld. Registrar, WZB, Pune is requested to issue a general notification for information of all concerned.

Sd/xxxxxx  
(Ashu Garg)  
Registrar General

To:

1. PPS to Hon'ble Chairperson, NGT
2. PA to all Hon'ble Judicial and Hon'ble Expert Members, NGT
3. Hon'ble Mr. Justice Sheo Kumar Singh, Judicial Member, NGT
4. Hon'ble Mr. Siddhanta Das, Expert Member, NGT
5. PA to Registrar General, NGT (PB)
6. Ld. Registrars, NGT (all zonal benches) with a request to bring the circular to the notice of all concerned.
7. Ld. Deputy Registrars and Ld. Assistant Registrars (all benches)
8. Ld. Secretary, Ministry of Environment, Forest and Climate Change
9. Ld. President / Ld. Vice President / Ld. Secretary, NGT Bar Association
10. Notice Board, NGT
11. Website of NGT
12. Guard file

**राष्ट्रीयहरितअधिकरण / National Green Tribunal**  
**प्रधानन्यायपीठ / Principal Bench**  
**फरीदकोटहाउस, कॉपरनिकसमार्ग/ Faridkot House, Copernicus Marg**  
**नईदिल्ली / New Delhi – 110001**

**NOTIFICATION**

NGT/PB/87/Admn/2014/634 (AD)

Dated : 25<sup>th</sup> May, 2020

**Sub: Resuming functioning of NGT after one staff member was found corona positive -reg.**

As one corona positive case at NGT workplace came to light, the NGT followed the necessary protocols. The NGT (PB) premises were sanitized and high-risk exposure contacts were asked to quarantine themselves for 14 days, while the low-risk exposure contacts were directed to closely monitor their health and to follow all applicable protocols.

In terms of the guidelines issued by Directorate General of Health Services, Ministry of Health and Family Welfare, Govt. of India dated 18.05.2020, the NGT shall resume its functioning with effect from 26.05.2020, in the manner which existed immediately before issuance of Notification issued vide No. NGT/PB/87/Admn/2014/631 (AD) dated 22.05.2020

This issues with approval of the Competent Authority.

Sd/- x xxx  
(Ashu Garg)  
Registrar General

**Copy to:**

1. PPS to Hon'ble Chairperson, NGT
2. PS to all Hon'ble Judicial Members and Hon'ble Expert Members
3. PA to Registrar General, NGT (PB)
4. Ld. Deputy Registrars (PB) and Ld. Assistant Registrar (PB)
5. All section heads, NGT(PB) for information and necessary action, and for bringing the above directions to the notice of all staff members working under them.
6. Ld. Registrars (all zonal Benches)
7. The Ld. Secretary, Ministry of Environment, Forest and Climate Change
8. The Ld. President/Ld. Vice President/Ld. Secretary, NGT Bar Association
9. NGT website
10. Guard file.

**NATION GREEN TRIBUNAL  
PRINCIPAL BENCH**

Faridkot House  
Copernicus Marg  
New Delhi – 110001

No.:- NGT(PB)/3/JUDICIAL/2014/ 234

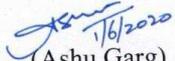
Dated: - 01.06.2020

**CIRCULAR**

**(Subject: Functioning of NGT Western Zonal Bench, Pune- reg)**

In continuation of the Circular No. NGT(PB)/3/JUDICIAL/2014/9(LD) dated 02.05.2020 with respect to functioning of Western Zonal Bench, Pune, it is hereby informed that the Competent Authority has been pleased to order that the sitting of Western Zonal Bench, Pune from NGT Pune stands deferred till further orders. The said Bench shall continue to function through Video Conferencing from the Principal Bench, Delhi.

Ld. Registrar, WZB, Pune is requested to issue a general notification for information of all concerned.

  
(Ashu Garg)  
Registrar General

To:

1. PPS to Hon'ble Chairperson, NGT
2. PA to all Hon'ble Judicial and Hon'ble Expert Members, NGT
3. Hon'ble Mr. Justice Sheo Kumar Singh, Judicial Member, NGT
4. Hon'ble Mr. Siddhanta Das, Expert Member, NGT
5. PA to Registrar General, NGT (PB)
6. Ld. Registrars, NGT (all zonal benches) with a request to bring the circular to the notice of all concerned.
7. Ld. Deputy Registrars and Ld. Assistant Registrars (all benches)
8. Ld. Secretary, Ministry of Environment, Forest and Climate Change
9. Ld. President / Ld. Vice President / Ld. Secretary, NGT Bar Association
10. Notice Board, NGT
11. Website of NGT
12. Guard file

राष्ट्रीय हरित अधिकरण / National Green Tribunal  
 प्रधान न्यायपीठ / Principal Bench  
 फरीदकोट हाउस, कॉपरनिकस मार्ग / Faridkot House, Copernicus Marg  
 नई दिल्ली / New Delhi – 110001

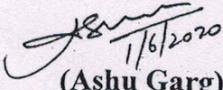
NOTICE

NGT/PB/87/Admn/2014/235

Dated : 01 June, 2020

**Sub : Functioning of NGT Benches from dais with effect from 08<sup>th</sup> June 2020 - reg.**

It is notified for all concerned that decision has been taken by the Competent Authority to the effect that from 08.06.2020 onwards and till further orders, all the Benches of the NGT shall conduct proceedings from the dais of the court rooms in NGT Complex, while maintaining all social distancing norms and protocols. The hearings shall however continue to be conducted through video conferencing only.

  
 1/6/2020  
 (Ashu Garg)  
 Registrar General

**Copy to:**

1. PPS to Hon'ble Chairperson, NGT
2. PS to all Hon'ble Judicial Members and Hon'ble Expert Members
3. PA to Registrar General, NGT (PB)
4. Ld. Deputy Registrars (PB) and Ld. Assistant Registrar (PB)
5. All section heads, NGT(PB) for necessary arrangements.
6. Ld. Registrars (all zonal Benches)
7. The Ld. Secretary, Ministry of Environment, Forest and Climate Change
8. The Ld. President/Ld. Vice President/Ld. Secretary, NGT Bar Association
9. NGT website
10. NIC team
11. Guard file.

**NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH  
Faridkot House, Copernicus Marg  
New Delhi**

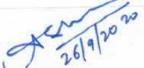
No: NGT (PB)/Judicial/16/2020/467

Dated: 26.09.2020

**OFFICE ORDER**

With the approval of the Competent Authority, the following **Standard Operating Protocol is being issued for Virtual Video Conferencing Hearing in National Green Tribunal, Principal Bench, New Delhi** (This SOP shall also be applicable to hearings of Central, Eastern and Western Zonal Benches which are being conducted through Video Conferencing from Principal Bench. Southern Zonal Bench shall prepare its SOP on similar lines with required modifications) till further orders:-

1. There shall be no physical filings allowed in NGT. All pleadings shall be filed only through 'e-filing' module as available on the NGT website [www.greentribunal.gov.in](http://www.greentribunal.gov.in). Payment of fee and printing costs shall also be through online mode only.
2. No physical appearance shall be allowed in NGT premises. All hearings shall be conducted by the Hon'ble Benches of NGT through video conferencing only, unless otherwise permitted by the Hon'ble Bench. The parties / litigants / lawyers shall be at liberty to appear and participate through VC from their respective locations, without any need to physically travel to the jurisdictional Benches of NGT. Wherever the officers of various Ministries / Departments / Boards / Bodies (including the Chief Secretaries of States, Officers of CBCB, Officers of State PCBs/PCC, etc.) have been directed to appear before NGT, they may appear through VC mode and also instruct their Ld. Counsel to represent them and make submissions from their

  
26/9/2020 1 | Page

respective remote locations only. All reports, written submissions, audio/videos of oral submissions are to be sent only at the email ID **judicial-ngt@gov.in** (with copy to concerned zonal benches, that is, registrarngt-kolkata@gov.in, ngtczbbho-mp@gov.in, ngt-pune@gov.in, wherever applicable). All communications with respect to cases be made only at this email ID. Applications / Requests for urgent mentioning shall also be filed on this email ID, clearly disclosing the grounds of urgency. Application for adjournment be also filed, as per existing practice and applicable rules, through this e-mail ID. It may be noted that mere submitting of request or filing of such application would not amount to acceptance of request/application.

3. All pleadings/affidavits/reports should be filed in searchable PDF format and not in photo PDF format, to the extent possible. The reports received by NGT in cases shall be uploaded on website for perusal of the parties for prior access and response, if any. No sharing or filing of documents shall be allowed during the course of VC hearings. Documents are to be filed well in advance and in any case, not later than 12:00 noon on the working day prior to the date of hearing.
4. The matters to be taken up by the Hon'ble Benches shall be notified in advance on the NGT website under the Cause-List tab. Timings of sitting of the Hon'ble Benches shall be mentioned in the cause list.
5. For video conferencing, the NGT shall be using Cisco-Webex application. Parties may use their desktops/laptops/mobile phones/tablets for this purpose. It shall be the responsibility of the parties to ensure that their devices have requisite compatibility and upgradation to participate in VC hearings,

and to have stable internet connection of appropriate signal strength/bandwidth/speed (minimum 2 mbps) for uninterrupted hearings. Cisco-Webex application may be downloaded from its website/Google playstore/iOS store. Technical support, if required, in this regard can be requested at [nationalgreentribunalvc@gmail.com](mailto:nationalgreentribunalvc@gmail.com) or landline number 011-23043529 (Mr. Vikas/Mr. Satyender) from 10:00 AM to 04:00 PM on all working days.

6. To join the video conference hearing, the parties shall have to send their request on email ID **[judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)**, giving name and title of the case, his email ID, his mobile number and alternative phone number. Such request has to be made at least one working day in advance of listing of matter. Wherever such a request is received with correct particulars, the web-link and password to join shall be sent by the NGT on the email ID of the party/lawyer well before the hearing. The link shall be personal and it is expected that the same is not further shared or forwarded. A single party should not log-in through multiple devices into same VC room.
7. The parties/counsel shall join the VC hearing by entering the username as "**Item (number)-(Name)-(Designation)**" e.g. "Item 4-XYZ-Adv for Respondent No. 2" or "Item 12-XYZ-Petitioner in person". This is important to ensure that no necessary party is logged-out by the moderator. Any user entering the VC room with any other username or in any other format or with unidentifiable username, shall be logged out and shall be requested to join again with correct format. It is advisable that the parties join the VC room before the Hon'ble Bench commences the session.

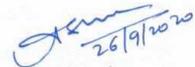
  
26/9/2020

8. Once the parties are able to join VC hearing, they are required to wait patiently for their turn. In case of unmanageable disturbance, the moderator may be required by the Hon'ble Bench to shift the waiting parties to "lobby" or virtual waiting room during course of proceedings, or even to temporarily lock the meeting room, in which case the said parties should remain logged-in and wait for their turn to be re-joined in court room.
9. Once joined in VC hearing room, all parties shall ensure that they keep the Mic of their devices on mute/off mode. The same shall be unmuted as and when the Hon'ble Bench requires the party to make submissions, and shall be muted again as soon as submissions are made. When one party is making submissions, it is important that all other participants keep their respective Mic muted, failing which there is possibility of the Mic catching audio feed from the speakers and creating echo/noise-disturbance which might disturb VC hearings. Simultaneous submissions by more than one party at a time should be avoided. Parties / Lawyers should also recheck that while they speak, their Camera is 'On' and Mic is on 'Unmute' mode. Once the hearing of a matter is over, the parties to that matter shall log-out from the VC meeting room, so as to minimize the possibility of noise-disturbance in hearing of other matters.
10. In case the VC hearing gets disrupted due to technical fault or disturbance, the parties may be joined through tele-conferencing. The parties shall keep their phones available for incoming calls for joining them in the tele-conferencing, if so directed by the Hon'ble Bench.
11. For facilitating smooth conduct of VC hearings, the Registry may create a Whatsapp group and join the participating

  
26/9/2020

parties/lawyers and the moderator, for communicating instructions instantly. The parties are requested to cooperate and coordinate in the same.

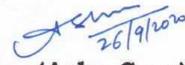
12. Being judicial proceedings, it is expected that the parties would maintain appropriate decorum with regard to dress, comments and conduct. The parties shall ensure that the VC proceedings are neither recorded/stored nor broadcasted/published in any manner whatsoever.
13. The orders / judgements passed by the Hon'ble Bench shall be uploaded on the website in due course.

  
26/9/2020

**(Ashu Garg)**  
**Registrar General**

Copy to :

1. PPS to Hon'ble Chairperson
2. PA to Hon'ble Members
3. PS to Registrar General
4. Ld. Registrar of all Zonal Benches
5. PA to Dy. Registrar (Judicial)
6. Consultant (Judicial / Admin./Pro)
7. Court Masters
8. President NGT Bar Association
9. NGT Bar Notice Board
10. NGT Notice Board
11. Guard File NGT
12. Computer Section (For Uploading on the Website)

  
26/9/2020

**(Ashu Garg)**  
**Registrar General**

**National Green Tribunal  
Principal Bench  
Faridkot House, Copernicus Marg  
New Delhi**

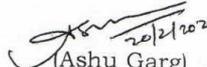
NGT(PB)/RG/2018/134

20<sup>th</sup> February, 2020

**OFFICE ORDER**

With the approval of the Competent Authority, it is hereby directed that:-

No adjournment will normally be granted once the matter appears on the cause list. However in exceptional circumstances, a prayer for adjournment can be considered on merits with the consent of all parties, or otherwise, if a prayer is made at least three days in advance, on prescribed Performa by e-mail [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in). If adjournment is granted, change in the cause list will be made and will be reflected in the cause list available on the website.

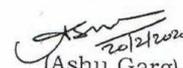
  
(Ashu Garg)  
Registrar General

To

1. All Registrars, NGT Zonal Benches
2. Court Masters of Court No.1 & 2, NGT, PB, New Delhi

Copy to

1. PPS to Hon'ble Chairperson
2. PA to Registrar General/Guard File NGT
3. PA to Deputy Registrar, NGT, PB.
4. President NGT Bar Association
5. Consultant (Admn/Judicial)
6. File concerned
7. NGT Bar Notice Board
8. NGT Notice Board
9. NGT Website

  
(Ashu Garg)  
Registrar General

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

APPLICATION FOR ADJOURNMENT

To,  
**The Deputy Registrar (Judicial)**  
**National Green Tribunal**  
**New Delhi**

Madam,

Kindly Postpone the hearing of the case/s particulars whereof are given below:

1. Case No.:
2. Is it admission or after notice Misc., or final :  
 hearing matter
3. Name of the Applicant/Appellant :
4. Name of the Respondent :
5. Name of the advocates for both the parties  
 in proper sequence with their signature in  
 token of consent for adjournment :
6. Name of the Court with date which dealt  
 with the matter on the last hearing :
7. Next date of hearing :
8. Reason for Adjournment
9. No. of adjournments already taken :
10. If there interim stay in the matter :
11. Order of the Deputy Registrar (Judicial)  
 Re : Postponement of the matter :

I understand that this application is no guarantee for adjournment. Acceptance of the application is subject to satisfaction of the Tribunal.

**Signature of the Applicant**  
**Advocate with address**



-TRUE COPY-

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**Service: Miscellaneous Application No. 10 of 2022 in Original Application 71 of 2016 (WZ) between Shri Ramdas Vasantrao Anerao V. State of Maharashtra & Ors.**

1 message

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**Adv Sangram Singh R Bhonsle** <srb.chambers@gmail.com> Mon, Dec 5, 2022 at 3:39 PM  
To: "sandy68arth@gmail.com" <sandy68arth@gmail.com>, sec\_housing@maharashtra.govt.in, collector.mumbaicity@maharashtra.gov.in, ceo@sra.gov.in, romumbai@mpcb.gov.in, psec.env@maharashtra.gov.in, "hocecb@gmail.com" <hocecb@gmail.com>

Sir/Ma'am,

We are the Advocates appearing on behalf of the Respondent No. 2 in the above mentioned matter. We are filing Reply on behalf of the Respondent No.2.

Please find attached herewith a copy of Reply on behalf of the Respondent No.2. Kindly, consider this email as a service of the same in your esteemed office.

Regards,  
**Sangram Singh R. Bhonsle**  
Advocate  
Supreme Court of India  
A-10, LGF, Lajpat Nagar III,  
New Delhi - 110024.  
Mob- 9545809120

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 **Pranay Rehab (M. A. Reply)\_LT.pdf**  
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